

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 30/81 HELD ON 26.10.2010.

The Meeting No. 30/81 of Norms Committee-II was held on 26.10.2010 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1	Sh. A.K.Mishra, AD	M/o Steel
2	Sh. S.K.Jain, Sr. D.O.	DIPP
3.	Sh. Gajraj Singh, Sr.D.O	DHI
4.	Sh. K.K.Funda, AD	MSME

1	Case No.:31/27/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Rejected
	HQ File :01/81/050/00213/AM10/	RLA File :03/94/040/01278/AM08/	Lic.No/Date:0310464531 11.03.2008	Defer Date:
	Decision : NC decided to reject the case as per recommendation of DHI vide U.O. No. 3(15)/2010/TSW(B) dated 08.10.2010. R/A may take suitable consequential action accordingly.			

2	Case No.:27/11/81-ALC2/2008	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Approved
	HQ File :01/81/050/00145/AM09/	RLA File :05/24/040/00916/AM08/	Lic.No/Date:0510220390 09.05.2008	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 26.10.2010:- 1. Words "Copper Conductor, Armoured, 1.1 KV" may be suffixed with the description of export products from S.No.1 to 4.			

2. Words "Copper Conductor, XLPE Insulated, Armoured, 33 KV" may be suffixed with the description of export products from S.No. 5 to 7.
3. Words "Aluminium Conductor, XLPE Insulated, Un-armoured, 1.1 KV" may be suffixed with the description of export products from S.No. 8 to 11, 14 & 15.
4. Words "Aluminium Conductor, XLPE Insulated, Armoured, 1.1 KV" may be suffixed with the description of export products at S.No. 12 & 13
5. Words "Copper Conductor, PVC Insulated, Armoured, 1.1 KV" may be suffixed with the description of export products from S.Nos. 16 to 23 & 40.
6. Words "Copper Conductor, PVC Insulated, Un-armoured, 1.1 KV" may be suffixed with the description of export products from S.No. 24 to 39.
7. Words "Aluminium Conductor, XLPE Insulated, Un-armoured, 1.1 KV" may be suffixed with the description of export products from S.No. 41 to 46.
8. Words "Aluminium Conductor, PVC Insulated, Un-armoured, 1.1 KV" may be suffixed with the description of export products from S.No. 47 to 51.
9. Words "Aluminium Conductor, PVC Insulated, Armoured, 1.1 KV" may be suffixed with the description of export products from S.No. 52 & 53.
10. Words "Aluminium Conductor, XLPE Insulated, Armoured, 1.1 KV" may be suffixed with the description of export product at S.No. 54.

11. Quantities of import item at S.No 1 viz.Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade) may be allowed as under:
 - a) For Export products mentioned at SI Nos. 1, 5 to 7, 16, 19, 24, 33 to 35 and 37 to 40 as per Engineering Table 5.
 - b) For Export products mentioned at SI Nos. 2 to 4, 17, 18, 20 to 23, 25 to 32 & 36 as per Engineering Table 4.
 - c) For Export products mentioned at SI Nos. 8 to 15 as 1.01 kgs/kg content in the export products.

12. The quantities of import item at S.No.2 viz. Aluminium Wire Rod (Electrolytic Grade) may be allowed as under:
 - a) For Export products mentioned at SI No. 8 to 10, 12 to 14, 41 to 45 and 47 to 53 as per Engineering Table 5.
 - b) For Export products mentioned at SI No. 11, 15 and 54 as 1771 Kgs./KM after taking clue from Engineering Table 5.
 - c) For Export product mentioned at SI No. 46 as applied for i.e. 1725.80 Kgs./KM
13. The quantities of import item No.3 viz. XLPE Insulation Compound may be allowed as under:
 - a) For Export products mentioned at SI No. 5 to 15, 41 to 46 & 54 as 1.05 Kgs/Kg content in the Export Products.

14. The quantities of import item No 4 viz. PVC Compound may be allowed as under:
 - a) For export products mentioned at SI.No.1, 16, 19, 24, 33 to 35, 37 to 40 and 47 to 53 as per Engineering Table- 5.
 - b) For export products mentioned at SI.No.2 to 4, 17, 18, 20 to 23, 25 to 32 and 36 as per Engineering Table- 4.
 - c) For Export products mentioned at SI No. 5 to 15, 41 to 46 and 54 as 1.05 Kgs./Kg. content in the export products.

R/A may take suitable consequential action accordingly.

3	Case No.:19/25/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Approved
	HQ File :01/81/050/00193/AM11/	RLA File :09/71/040/00091/AM09/	Lic.No/Date:0910035034 13.08.2008	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization as per SION C-156. R/A may take suitable consequential action accordingly.			

4	Case No.:27/27/81-ALC2/2009	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00209/AM10/	RLA File :07/24/040/00641/AM09/	Lic.No/Date:0710063326 27.02.2009	Defer ate:07.12.2010
	Decision : NC observed that comments from C&PC have not received hence decided to send a letter to C&PC at Jt. DG level for long pending case. The case stands deferred and to be re-listed on 07.12.2010.			

5	Case No.:28/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00497/AM10/	RLA File :03/95/040/00848/AM09/	Lic.No/Date:0310513423 26.03.2009	Defer Date:07.12.2010
	Decision : NC observed that reply from the firm has been received and decided to forward it to DIPP for examination. The case stands deferred and to be re-listed on 23.11.2010.			

6	Case No.:29/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00498/AM10/	RLA File :03/95/040/00849/AM09/	Lic.No/Date:0310513425 26.03.2009	Defer Date:07.12.2010
	Decision : NC observed that reply from the firm has been received and decided to forward it to DIPP for examination. The case stands deferred and to be re-listed on 07.12.2010.			

7	Case No.:35/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00504/AM10/	RLA File :03/95/040/00845/AM09/	Lic.No/Date:0310513424 26.03.2009	Defer Date:07.12.2010
	Decision : NC observed that reply from the firm has been received and decided to forward it to DIPP for examination. The case stands deferred and to be re-listed on 07.12.2010.			

8	Case No.: 34/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00503/AM10/	RLA File :03/95/040/00837/AM09/	Lic.No/Date:0310514053 01.04.2009	Defer Date:07.12.2010
	Decision : NC observed that reply from the firm has been received and decided to forward it to DIPP for examination. The case stands deferred and to be re-listed on 07.12.2010.			

9	Case No.: 38/27/81-ALC2/2009	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00220/AM10/	RLA File :07/24/040/00025/AM10/	Lic.No/Date:0710064531 05.05.2009	Defer Date:07.12.2010
	Decision : NC observed that comments from MNRE have not received hence decided to send a letter to MNRE at Jt. DG level . The case stands deferred and to be re-listed on 07.12.2010.			

10	Case No.: 11/27/81-ALC2/2009	Party Name:DYNATECH FURNACES (BOMBAY) PVT.LTD	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00193/AM10/	RLA File :03/94/040/00172/AM10/	Lic.No/Date:0310524162 15.06.2009	Defer Date:07.12.2010
	Decision : The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 07.12.2010.			

11	Case No.: 36/50/81-ALC2/2009	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00505/AM10/	RLA File :08/24/040/00099/AM10/	Lic.No/Date:0810081589 21.07.2009	Defer Date:07.12.2010
	Decision : The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 07.12.2010.			

12	Case No.: 10/21/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Reject
	HQ File :01/81/050/00150/AM10/	RLA File :05/23/040/00006/AM10/	Lic.No/Date:0510247502 11.08.2009	Defer Date:
	Decision : NC observed that reply from the firm has not been received despite of two reminders, hence decided to reject the case.			

13	Case No.: 17/50/81-ALC2/2009	Party Name:ASTRA MICROWAVE PRODUCTS LTD.,	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00486/AM10/	RLA File :09/24/040/00065/AM10/	Lic.No/Date:0910039054 24.08.2009	Defer Date:07.12.2010
	Decision :NC decided the to refer the case to SCOMET cell for comments as per letter of M/o Defence. The case stands deferred and to be re-listed on 07.12.2010.			

14	Case No.:33/50/81-ALC2/2009	Party Name:RPG CABLES LTD.	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00502/AM10/	RLA File :03/95/040/00952/AM09/	Lic.No/Date:0310535083 25.08.2009	Defer Date:07.12.2010
	Decision :NC decided to seek clarification from firm whether imports have been made under Advance authorisation and they want fixation of Norms or not.			

15	Case No.:62/27/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00244/AM10/	RLA File :03/95/040/00343/AM10/	Lic.No/Date:0310539390 25.09.2009	Defer Date:07.12.2010
	Decision : The committee observed that the case is under examination of M/o IT. The case stands deferred and to be re-listed on 07.12.2010.			

16	Case No.:63/27/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00245/AM10/	RLA File :03/95/040/00342/AM10/	Lic.No/Date:0310539395 25.09.2009	Defer Date:07.12.2010
	Decision : The committee observed that the case is under examination of M/o IT. The case stands deferred and to be re-listed on 07.12.2010.			

17	Case No.:10/50/81-ALC2/2009	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00479/AM10/	RLA File :09/24/040/00253/AM10/	Lic.No/Date:0910039639 19.10.2009	Defer Date:07.12.2010
	Decision :NC observed that reply of firm have not been received despite reminders, hence decided to send a final reminder to firm. The case stands deferred and to be re-listed on 07.12.2010.			

18	Case No.:15/50/81-ALC2/2009	Party Name:KALPANA INTERNATIONAL	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status: Reject
	HQ File :01/81/050/00484/AM10/	RLA File :06/24/040/00027/AM10/	Lic.No/Date:0610016468 28.10.2009	Defer Date:

Decision : NC decided to reject the case as there is no manufacturing activity as per comments of MSME.

19	Case No.: 8/33/81-ALC2/2009	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00287/AM10/	RLA File :05/23/040/00082/AM10/	Lic.No/Date:0510252073 06.11.2009	Defer Date:07.12.2010
	Decision : NC observed that comments from MSME has not been received hence decide to send a reminder to Sh. S.K.Sharma ,DD, Chemical in MSME. The case stands deferred and to be re-listed on 07.12.2010.			

20	Case No.: 3/35/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00311/AM10/	RLA File :05/23/040/00060/AM10/	Lic.No/Date:0510252256 10.11.2009	Defer Date:07.12.2010
	Decision : NC observed that reply of firm have not been received despite reminders, hence decided to send a final reminder to firm. The case stands deferred and to be re-listed on 07.12.2010.			

21	Case No.: 4/35/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Approved
	HQ File :01/81/050/00312/AM10/	RLA File :09/24/040/00316/AM10/	Lic.No/Date:0910039893 12.11.2009	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O. No 3(112)/2010/TSW(B) dt.21.09.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

22	Case No.: 8/35/81-ALC2/2009	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00316/AM10/	RLA File :09/24/040/00322/AM10/	Lic.No/Date:0910039906 13.11.2009	Defer Date:07.12.2010
	Decision : The case is under examination of DHI as per revised reply received from DHI. The case stands deferred and to be re-listed on 07.12.2010.			

23	Case No.: 16/35/81-ALC2/2009	Party Name:IND METAL EXTRUSIONS PRIVATE LIMITED,	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00324/AM10/	RLA File :05/23/040/00071/AM10/	Lic.No/Date:0510252832 18.11.2009	Defer Date:07.12.2010

24	Decision : The committee observed that the comments from M/o Environment & Forest and MSME are still awaited and therefore decided to send reminder to M/o Environment & Forest and MSME to expedite the same. The case stands deferred and to be relisted on 07.12.2010			
	Case No.: 23/35/81-ALC2/2009	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00331/AM10/	RLA File :07/24/040/00293/AM10/	Lic.No/Date:0710068415 19.11.2009	Defer Date:07.12.2010
Decision : NC decided to seek clarification on comments dated 20.8.2010 from M/o IT regarding recoverable wastage to be accounted for in deciding wastage norms.				

25	Case No.: 27/35/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status: Approved
	HQ File :01/81/050/00335/AM10/	RLA File :03/94/040/00716/AM10/	Lic.No/Date:0310546880 20.11.2009	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O. No 3(15)/2010/TSW(B) dt.18.10.2010 (copy enclosed). R/A may take suitable consequential action accordingly			

26	Case No.: 33/35/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00341/AM10/	RLA File :05/24/040/00372/AM10/	Lic.No/Date:0510253291 25.11.2009	Defer Date:07.12.2010
	Decision : The committee observed that the comments from M/o Mines are still awaited and therefore decided to send reminder to M/o Mines to expedite the same. The case stands deferred and to be relisted on 07.12.2010			

27	Case No.: 34/35/81-ALC2/2009	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00342/AM10/	RLA File :07/24/040/00322/AM10/	Lic.No/Date:0710068467 26.11.2009	Defer Date:07.12.2010
	Decision : The committee observed that the case is under examination of DIPP The case stands deferred and to be re-listed on 07.12.2010.			

28	Case No.: 3/50/81-ALC2/2009	Party Name:ADITYA VIDYUT APPLIANCES LTD.,	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00472/AM10/	RLA File :03/94/040/00693/AM10/	Lic.No/Date:0310549448 07.12.2009	Defer Date:07.12.2010
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case			

stands deferred and to be relisted on 07.12.2010.

29	Case No.: 32/50/81-ALC2/2009	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Approved
	HQ File :01/81/050/00501/AM10/	RLA File :32/24/040/00040/AM10/	Lic.No/Date:3210042050 07.12.2009	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O. No 3(76)/2008/TSW(B) dt.20.09.2010 (copy enclosed). R/A may take suitable consequential action accordingly			

30	Case No.: 12/50/81-ALC2/2009	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00481/AM10/	RLA File :03/94/040/00728/AM10/	Lic.No/Date:0310549600 08.12.2009	Defer Date:07.12.2010
	Decision : The committee observed that the case is under examination of DHI The case stands deferred and to be re-listed on 07.12.2010.			

31	Case No.: 19/50/81-ALC2/2009	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00488/AM10/	RLA File :04/24/040/00236/AM10/	Lic.No/Date:0410110189 15.12.2009	Defer Date:07.12.2010
	Decision : NC observed that comments from C&PC have not received hence decided to send a letter to C&PC at Jt. DG level to JS, C&PC. The case stands deferred and to be re-listed on 07.12.2010.			

32	Case No.: 27/50/81-ALC2/2009	Party Name:ASHLEY ALTEAMS INDIA PRIVATE LIMITED	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00496/AM10/	RLA File :04/24/040/00253/AM10/	Lic.No/Date:0410110841 13.01.2010	Defer Date:07.12.2010
	Decision : NC decided to send a reminder to firm. The case stands deferred and to be re-listed on 07.12.2010.			

33	Case No.: 6/50/81-ALC2/2009	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00475/AM10/	RLA File :05/23/040/00137/AM10/	Lic.No/Date:0510256341 15.01.2010	Defer Date:07.12.2010
	Decision : The Committee decided to send a letter to firm as per written comments of DIPP vide U.O. dated 26.10.2010 to submit requisite information. The case stands deferred and to be re-listed on 07.12.2010.			

34	Case No.:23/50/81-ALC2/2009	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00492/AM10/	RLA File :04/24/040/00269/AM10/	Lic.No/Date:0410111023 25.01.2010	Defer Date:07.12.2010
	Decision : The committee observed that the case is under examination of DHI The case stands deferred and to be re-listed on 07.12.2010.			

35	Case No.:24/50/81-ALC2/2009	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00493/AM10/	RLA File :04/24/040/00270/AM10/	Lic.No/Date:0410111024 25.01.2010	Defer Date:07.12.2010
	Decision : The committee observed that the case is under examination of DHI The case stands deferred and to be re-listed on 07.12.2010.			

36	Case No.:13/45/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00443/AM10/	RLA File :05/23/040/00171/AM10/	Lic.No/Date:0510257259 01.02.2010	Defer Date:07.12.2010
	Decision : NC decided to send a reminder to firm. The case stands deferred and to be re-listed on 07.12.2010.			

37	Case No.:15/45/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00445/AM10/	RLA File :31/24/040/00221/AM10/	Lic.No/Date:3110041756 01.02.2010	Defer Date:07.12.2010
	Decision : NC observed that reply of firm have not been received despite reminders, hence decided to send a final reminder to firm. The case stands deferred and to be re-listed on 07.12.2010.			

38	Case No.:26/50/81-ALC2/2009	Party Name:ASHLEY ALTEAMS INDIA PRIVATE LIMITED	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00495/AM10/	RLA File :04/24/040/00283/AM10/	Lic.No/Date:0410111239 02.02.2010	Defer Date:07.12.2010
	Decision : NC decided to send a reminder to firm. The case stands deferred and to be re-listed on 07.12.2010.			

39	Case No.:23/25/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00197/AM11/	RLA File :35/24/040/00032/AM10/	Lic.No/Date:3510029270 24.02.2010	Defer Date:07.12.2010

Decision : The committee observed that the comments from M/o Mines are still awaited and therefore decided to send reminder to M/o Mines to expedite the same. The case stands deferred and to be relisted on 07.12.2010

40	Case No.:22/25/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00196/AM11/	RLA File :35/24/040/00031/AM10/	Lic.No/Date:3510029294 25.02.2010	Defer Date:07.12.2010
	Decision : The committee observed that the comments from M/o Mines are still awaited and therefore decided to send reminder to M/o Mines to expedite the same. The case stands deferred and to be relisted on 07.12.2010			

41	Case No.:11/25/81-ALC2/2010	Party Name:RPG CABLES LTD.	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00185/AM11/	RLA File :03/95/040/00670/AM10/	Lic.No/Date:0310562514 02.03.2010	Defer Date:07.12.2010
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 07.12.2010: - 1.Information in respect of S.No. 12 of the Standard Deficiency Format .			

42	Case No.:16/50/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00485/AM10/	RLA File :05/24/040/00401/AM10/	Lic.No/Date:0510259866 04.03.2010	Defer Date:07.12.2010
	Decision : NC decided to refer the case to M/o Mines as MSME is not concerned technical authority. The case stands deferred and to be relisted on 07.12.2010			

43	Case No.:18/51/81-ALC2/2009	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00533/AM10/	RLA File :35/24/040/00040/AM10/	Lic.No/Date:3510029388 09.03.2010	Defer Date:07.12.2010
	Decision : NC decided to examine the on file by DGFT. The case stands deferred and to be relisted on 07.12.2010			

44	Case No.:16/51/81-ALC2/2009	Party Name:MIRC ELECTRONICS LIMITED.	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00531/AM10/	RLA File :03/95/040/00613/AM10/	Lic.No/Date:0310563999 10.03.2010	Defer Date:07.12.2010

Decision :NC decided to refer the case to MIT for examination. The case stands deferred and to be relisted on 07.12.2010

45	Case No.: 15/25/81-ALC2/2010	Party Name:EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00189/AM11/	RLA File :03/94/040/01026/AM10/	Lic.No/Date:0310563878 10.03.2010	Defer Date:07.12.2010
	Decision : The Committee decided to send a letter to firm as per written comments of DIPP vide U.O. dated 26.10.2010 to submit requisite information. The case stands deferred and to be re-listed on 07.12.2010.			

46	Case No.: 27/25/81-ALC2/2010	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Approved
	HQ File :01/81/050/00201/AM11/	RLA File :04/24/040/00318/AM10/	Lic.No/Date:0410112433 17.03.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 26.10.2010:- 1. Words "Cable length: 0.6 Meters" may be suffixed with the description of export product at Sl. No. 1. 2. Words "Cable length: 0.82 Meters" may be suffixed with the description of export product at Sl. No. 2. 3. Words "Cable length: 0.16 Meters" may be suffixed with the description of export product at Sl. No. 3. 4. Words "Cable length: 0.6 Meters" may be suffixed with the description of export product at Sl. No. 4. 5. Quantities of import items at Sl. No. 1 & 2 may be allowed as applied for on net to net basis with accountability clause. 6. Quantities of import items at Sl. No. 3 & 4 may be allowed as applied for without any wastage 7. Quantity of import item at Sl. No5 may be allowed within 2 % of FOB value of exports. R/A may take suitable consequential action accordingly			

47	Case No.: 2/5/81-ALC2/2010	Party Name:MINOX METAL PVT.LTD,	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00011/AM11/	RLA File :07/24/040/00008/AM11/	Lic.No/Date:0710070925 13.04.2010	Defer Date:07.12.2010
	Decision : NC decided to send a reminder to firm. The case stands deferred and to be re-listed on 07.12.2010.			

48	Case No.: 12/25/81-ALC2/2010	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Approved
	HQ File :01/81/050/00186/AM11/	RLA File :07/24/040/00498/AM10/	Lic.No/Date:0710070971 16.04.2010	Defer Date:
	Decision : NC decided to ratify the norm on repeat basis as per written comment of DIPP as under:-			

Advance Authorization may be ratified as under on repeat basis as per firm's Advance Authorisation No. 0710064738 dated 14.05.2009 approved in NC Meeting No. 16/81 dated 21.07.2009.

1. Quantity of import item at S.No.1 may be allowed as 107637 Kgs. inclusive of a wastage of 1%.
2. Quantity of import item at S.No.2 may be allowed as 39315 Kgs. on net to net basis as claimed by the firm.
3. Quantity of import item at S.No.3 may be allowed as applied for i.e. 3702 Kgs. inclusive of a wastage of 5%.
4. Quantity of import item at S.No.4 may be allowed as applied for i.e. 73718 Kgs. inclusive of a wastage of 2%.

R/A may take suitable consequential action accordingly

49	Case No.:28/25/81-ALC2/2010	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Approved
	HQ File :01/81/050/00202/AM11/	RLA File :02/24/040/00008/AM11/	Lic.No/Date:0210141571 03.05.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 26.10.2010:- 1. Import items from S.No. 1 to 7 may be allowed as per SION at S.No. C-1058. 2. Import item at S.No. 8 may be allowed on net to net basis. R/A may take suitable consequential action accordingly			

50	Case No.:3/7/81-ALC2/2010	Party Name:VARRSANA ISPAT LTD.	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00023/AM11/	RLA File :05/24/040/00007/AM11/	Lic.No/Date:0510263617 04.05.2010	Defer Date:07.12.2010
	Decision : NC observed that reply of firm has been sent to M/o Steel for comments. NC decided to send reminder to M/o Steel for comments. The case stands deferred and to be re-listed on 07.12.2010.			

51	Case No.:1/7/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00021/AM11/	RLA File :34/24/040/00023/AM11/	Lic.No/Date:3410026960 05.05.2010	Defer Date:07.12.2010
	Decision : The committee observed that the comments from M/o Mines are still awaited and therefore decided to send reminder to M/o Mines to expedite the same. The case stands deferred and to be relisted on 07.12.2010			

52	Case No.:2/7/81-ALC2/2010	Party Name:SUPER CIRCLE AUTO LIMITED	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00022/AM11/	RLA File :05/24/040/00015/AM11/	Lic.No/Date:0510263721 05.05.2010	Defer Date:07.12.2010
	Decision : NC decided to send a reminder to firm. The case stands deferred and to be re-listed on 07.12.2010.			

53	Case No.:5/7/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00025/AM11/	RLA File :09/24/040/00010/AM11/	Lic.No/Date:0910041915 05.05.2010	Defer Date:07.12.2010
	Decision : The committee observed that the case is under examination of DHI The case stands deferred and to be re-listed on 07.12.2010.			

54	Case No.:6/7/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00026/AM11/	RLA File :09/24/040/00037/AM11/	Lic.No/Date:0910041916 05.05.2010	Defer Date:07.12.2010
	Decision : The committee observed that the case is under examination of DHI The case stands deferred and to be re-listed on 07.12.2010.			

55	Case No.:7/7/81-ALC2/2010	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00027/AM11/	RLA File :13/24/040/00006/AM11/	Lic.No/Date:1310032052 05.05.2010	Defer Date:07.12.2010
	Decision : NC decided to send a reminder to firm. The case stands deferred and to be re-listed on 07.12.2010.			

56	Case No.:8/7/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00028/AM11/	RLA File :09/24/040/00027/AM11/	Lic.No/Date:0910041965 07.05.2010	Defer Date:07.12.2010
	Decision : The committee observed that the case is under examination of DHI The case stands deferred and to be re-listed on 07.12.2010.			

57	Case No.:9/7/81-ALC2/2010	Party Name:NICO EXTRUSIONS PVT.LTD.	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00029/AM11/	RLA File :03/95/040/00038/AM11/	Lic.No/Date:0310573289 07.05.2010	Defer Date:07.12.2010
	Decision : The committee observed that the case is under examination of MSME. The case stands deferred and to be re-listed on			

07.12.2010.

58	Case No.:10/7/81-ALC2/2010	Party Name: PANASONIC HOME APPLIANCES INDIA COMPANY LIMITED	Meet No/Date: 30/81-ALC2/2010 26.10.2010	Status: Deffered and Re-indexed
	HQ File : 01/81/050/00030/AM11/	RLA File : 04/24/040/00028/AM11/	Lic.No/Date: 0410113577 07.05.2010	Defer Date: 07.12.2010
	Decision : NC decided to send a reminder to firm. The case stands deferred and to be re-listed on 07.12.2010.			

59	Case No.:13/7/81-ALC2/2010	Party Name: UNISEF CABLE INDUSTRIES	Meet No/Date: 30/81-ALC2/2010 26.10.2010	Status: Deffered and Re-indexed
	HQ File : 01/81/050/00033/AM11/	RLA File : 05/24/040/00050/AM11/	Lic.No/Date: 0510264021 10.05.2010	Defer Date: 07.12.2010
	Decision : NC decided to send a reminder to firm. The case stands deferred and to be re-listed on 07.12.2010.			

60	Case No.:10/25/81-ALC2/2010	Party Name: TATA BP SOLAR INDIA LTD.	Meet No/Date: 30/81-ALC2/2010 26.10.2010	Status: Deffered and Re-indexed
	HQ File : 01/81/050/00184/AM11/	RLA File : 07/24/040/00496/AM10/	Lic.No/Date: 0710071645 18.05.2010	Defer Date: 07.12.2010
	Decision : NC observed that comments from MNRE have not been received hence decided to send a letter to MNRE at Jt. DG level . The case stands deferred and to be re-listed on 07.12.2010.			

61	Case No.:29/25/81-ALC2/2010	Party Name: EXIDE INDUSTRIES LTD	Meet No/Date: 30/81-ALC2/2010 26.10.2010	Status: Approved
	HQ File : 01/81/050/00203/AM11/	RLA File : 02/24/040/00014/AM11/	Lic.No/Date: 0210142236 18.05.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 26.10.2010 as under:- 1. Import items from S.No. 1 to 6 may be allowed as per SION at S.No. C-1058. 2. Import item at S.No. 7 may be allowed on net to net basis. R/A may take suitable consequential action accordingly.			

62	Case No.:30/25/81-ALC2/2010	Party Name: HIGH ENERGY BATTERIES (INDIA) LIMITED,	Meet No/Date: 30/81-ALC2/2010 26.10.2010	Status: Approved
	HQ File : 01/81/050/00204/AM11/	RLA File : 04/24/040/00023/AM11/	Lic.No/Date: 0410113862 18.05.2010	Defer Date:

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 26.10.2010 as under:-

1. Words “No. of Cells 240” may be suffixed with the description of export product.
2. Total net weight of export products may be specified as 360 Kgs.
3. Quantity of import item at S.No.1 may be allowed as 219.8 Kgs. inclusive of 1 % wastage.
4. Word “relevant” may be prefixed with the description of import item at S.No.2 and its quantity may be allowed as 47 Kgs. inclusive of wastage of 2%.
5. Quantity of import item at S.No.3 may be allowed as 20.53 Kgs. inclusive of 1 % wastage

R/A may take suitable consequential action accordingly.

63	Case No.:21/25/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00195/AM11/	RLA File :35/24/040/00051/AM10/	Lic.No/Date:3510030535 10.06.2010	Defer Date:07.12.2010
	Decision : The committee observed that the case is under examination of M/o Mines.The case stands deferred and to be re-listed on 07.12.2010.			

64	Case No.:13/13/81-ALC2/2010	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00079/AM11/	RLA File :07/24/040/00079/AM11/	Lic.No/Date:0710072388 23.06.2010	Defer Date:07.12.2010
	Decision : The committee observed that the comments from M/o IT are still awaited and therefore decided to send reminder to M/o IT to expedite the same. The case stands deferred and to be relisted on 07.12.2010			

65	Case No.:2/14/81-ALC2/2010	Party Name:MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00082/AM11/	RLA File :07/24/040/00091/AM11/	Lic.No/Date:0710072433 24.06.2010	Defer Date:07.12.2010
	Decision : NC decided to send a reminder to firm. The case stands deferred and to be re-listed on 07.12.2010.			

66	Case No.:5/14/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00085/AM11/	RLA File :03/94/040/00260/AM11/	Lic.No/Date:0310580565 24.06.2010	Defer Date:07.12.2010
	Decision : The committee observed that the case is under examination of DHI The case stands deferred and to be re-listed on 07.12.2010.			

67	Case No.: 3/14/81-ALC2/2010	Party Name:EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00083/AM11/	RLA File :02/24/040/00031/AM11/	Lic.No/Date:0210144065 25.06.2010	Defer Date:07.12.2010
	Decision : NC decided to send a reminder to firm. The case stands deferred and to be re-listed on 07.12.2010.			

68	Case No.: 29/21/81-ALC2/2010	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00144/AM11/	RLA File :11/24/040/00015/AM11/	Lic.No/Date:1110022720 01.07.2010	Defer Date:07.12.2010
	Decision : NC decided to refer the case to DOT for comments. The case stands deferred and to be re-listed on 07.12.2010.			

69	Case No.: 16/25/81-ALC2/2010	Party Name:UNIFLEX CABLES LTD.	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00190/AM11/	RLA File :03/95/040/00223/AM11/	Lic.No/Date:0310582358 07.07.2010	Defer Date:07.12.2010
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 07.12.2010: - 1.Information in respect of S.No. 12 of the Standard Deficiency Format .			

70	Case No.: 26/25/81-ALC2/2010	Party Name:EVEREADY INDUSTRIES INDIA LTD.	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00200/AM11/	RLA File :02/24/040/00053/AM11/	Lic.No/Date:0210144645 08.07.2010	Defer Date:07.12.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 07.12.2010			

71	Case No.: 9/25/81-ALC2/2010	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00183/AM11/	RLA File :07/24/040/00121/AM11/	Lic.No/Date:0710072965 15.07.2010	Defer Date:07.12.2010
	Decision : The committee observed that the case is under examination of DHI The case stands deferred and to be re-listed on 07.12.2010.			

72	Case No.:25/25/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00199/AM11/	RLA File :07/24/040/00117/AM11/	Lic.No/Date:0710072959 15.07.2010	Defer Date:07.12.2010
	Decision : NC observed that comments from MNRE have not received hence decided to send a letter to MNRE at Jt. DG level . The case stands deferred and to be re-listed on 07.12.2010.			

73	Case No.:1/19/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00103/AM11/	RLA File :03/94/040/00363/AM11/	Lic.No/Date:0310584708 22.07.2010	Defer Date:07.12.2010
	Decision : The committee observed that the case is under examination of DHI The case stands deferred and to be re-listed on 07.12.2010.			

74	Case No.:8/19/81-ALC2/2010	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Closed
	HQ File :01/81/050/00110/AM11/	RLA File :34/24/040/00092/AM11/	Lic.No/Date:3410027558 22.07.2010	Defer Date:
	Decision : NC decided to close the case as authorisation has been issued on repeat basis by RA.			

75	Case No.:20/25/81-ALC2/2010	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00194/AM11/	RLA File :03/94/040/00318/AM11/	Lic.No/Date:0310584872 23.07.2010	Defer Date:07.12.2010
	Decision : The committee observed that the case is under examination of DHI The case stands deferred and to be re-listed on 07.12.2010.			

76	Case No.:3/19/81-ALC2/2010	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00105/AM11/	RLA File :07/24/040/00139/AM11/	Lic.No/Date:0710073164 26.07.2010	Defer Date:07.12.2010
	Decision : The committee observed that the comments from C&PC are still awaited and therefore decided to send reminder to C&PC to expedite the same. The case stands deferred and to be relisted on 07.12.2010			

77	Case No.:4/19/81-ALC2/2010	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Approved
	HQ File :01/81/050/00106/AM11/	RLA File :04/24/040/00096/AM11/	Lic.No/Date:0410115814 26.07.2010	Defer Date:

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 26.10.2010 as under:-
Quantity of import item may be allowed as 5943.1 Kgs. as per Engineering Tables 4 & 5.
R/A may take suitable consequential action accordingly.

78	Case No.:6/19/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00108/AM11/	RLA File :03/94/040/00362/AM11/	Lic.No/Date:0310585148 27.07.2010	Defer Date:07.12.2010
	Decision : The committee observed that the case is under examination of DHI The case stands deferred and to be re-listed on 07.12.2010.			

79	Case No.:7/19/81-ALC2/2010	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00109/AM11/	RLA File :03/94/040/00367/AM11/	Lic.No/Date:0310585216 27.07.2010	Defer Date:07.12.2010
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 07.12.2010: - 1.Information in respect of S.No. 3,4,5,11 of the Standard Deficiency Format .			

80	Case No.:5/19/81-ALC2/2010	Party Name:SHARON SOLUTIONS LIMITED	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00107/AM11/	RLA File :04/24/040/00097/AM11/	Lic.No/Date:0410115864 28.07.2010	Defer Date:07.12.2010
	Decision : NC decided to refer the case to MIT for comments. The case stands deferred and to be re-listed on 07.12.2010.			

81	Case No.:9/19/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00111/AM11/	RLA File :09/24/040/00098/AM11/	Lic.No/Date:0910042937 30.07.2010	Defer Date:07.12.2010
	Decision : NC decided to refer the case to DHI for comments. The case stands deferred and to be re-listed on 07.12.2010.			

82	Case No.:10/19/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00112/AM11/	RLA File :09/24/040/00122/AM11/	Lic.No/Date:0910042938 30.07.2010	Defer Date:07.12.2010
	Decision : NC decided to refer the case to DHI for comments. The case stands deferred and to be re-listed on 07.12.2010.			

83	Case No.:11/19/81-ALC2/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00113/AM11/	RLA File :03/95/040/00323/AM11/	Lic.No/Date:0310585933 04.08.2010	Defer Date:07.12.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 07.12.2010.			

84	Case No.:24/25/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00198/AM11/	RLA File :07/24/040/00146/AM11/	Lic.No/Date:0710073486 09.08.2010	Defer Date:07.12.2010
	Decision : The committee observed that the comments from MNRE are still awaited and therefore decided to send reminder to MNRE to expedite the same. The case stands deferred and to be relisted on 07.12.2010			

85	Case No.:17/25/81-ALC2/2010	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00191/AM11/	RLA File :03/94/040/00407/AM11/	Lic.No/Date:0310586895 10.08.2010	Defer Date:07.12.2010
	Decision : The committee observed that the case is under examination of M/o Steel.The case stands deferred and to be re-listed on 07.12.2010.			

86	Case No.:18/25/81-ALC2/2010	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00192/AM11/	RLA File :07/24/040/00162/AM11/	Lic.No/Date:0710073518 10.08.2010	Defer Date:07.12.2010
	Decision : The committee observed that the case is under examination of DHI The case stands deferred and to be re-listed on 07.12.2010.			

87	Case No.:34/25/81-ALC2/2010	Party Name:MITTAL APPLIANCES LIMITED,	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Approved
	HQ File :01/81/050/00208/AM11/	RLA File :11/24/040/00013/AM11/	Lic.No/Date:1110022928 11.08.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of			

DIPP vide U.O. dated 26.10.2010 as under:-

1. Words "OD: 26.75 mm & ID:17 mm" may be suffixed with the description of export product.
2. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as applied for i.e. 26.22 MT, 1.71 MT & 0.57 MT respectively inclusive of 14 % wastage.

R/A may take suitable consequential action accordingly.

88	Case No.:31/25/81-ALC2/2010	Party Name:ASHLEY ALTEAMS INDIA LIMITED	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00205/AM11/	RLA File :04/24/040/00112/AM11/	Lic.No/Date:0410116281 13.08.2010	Defer Date:07.12.2010
	Decision : NC decided to send deficiency letter to firm to submit following information as per written comments of DIPP. 1. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. Nos. 1, 15, 16, 21 & 28. The case stands deferred and to be relisted on 07.12.2010.			

89	Case No.:33/25/81-ALC2/2010	Party Name:ASHLEY ALTEAMS INDIA LIMITED	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00207/AM11/	RLA File :04/24/040/00122/AM11/	Lic.No/Date:0410116282 13.08.2010	Defer Date:07.12.2010
	Decision : NC decided to send deficiency letter to firm to submit following information as per written comments of DIPP. 1. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items from Sl. Nos. 1 to 4, 9 & 10. The case stands deferred and to be relisted on 07.12.2010.			

90	Case No.:36/21/81-ALC2/2010	Party Name:MASIBUS AUTOMATION AND INSTRUMENTATION PVT.LTD.	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00151/AM11/	RLA File :08/24/040/00143/AM11/	Lic.No/Date:0810091270 16.08.2010	Defer Date:07.12.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 07.12.2010.			

91	Case No.:32/25/81-ALC2/2010	Party Name:HIGH ENERGY BATTERIES (INDIA) LIMITED,	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
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HQ File :01/81/050/00206/AM11/	RLA File :04/24/040/00114/AM11/	Lic.No/Date:0410116335 17.08.2010	Defer Date:07.12.2010
Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 07.12.2010: - 1.Information in respect of S.No. 3,4,5,11 of the Standard Deficiency Format .			

92	Case No.:1/25/81-ALC2/2010	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00175/AM11/	RLA File :04/24/040/00117/AM11/	Lic.No/Date:0410116884 01.09.2010	Defer Date:26.10.2010
	Decision : NC decided to send deficiency letter to firm to submit requisite information as per written comments of MSME .			

93	Case No.:2/25/81-ALC2/2010	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00176/AM11/	RLA File :25/24/040/00009/AM11/	Lic.No/Date:2510002961 01.09.2010	Defer Date:07.12.2010
	Decision : The committee observed that the case is under examination of DHI The case stands deferred and to be re-listed on 07.12.2010.			

94	Case No.:3/25/81-ALC2/2010	Party Name:TRANS VALVES INDIA PVT LTD	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00177/AM11/	RLA File :09/24/040/00186/AM11/	Lic.No/Date:0910043367 03.09.2010	Defer Date:07.12.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 07.12.2010.			

95	Case No.:4/25/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00178/AM11/	RLA File :03/95/040/00387/AM11/	Lic.No/Date:0310591101 06.09.2010	Defer Date:07.12.2010
	Decision : NC decided to refer the case to MIT as it is an optical cable. The case stands deferred and to be relisted on 07.12.2010.			

96	Case No.:5/25/81-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00179/AM11/	RLA File :31/24/040/00112/AM11/	Lic.No/Date:3110044585 06.09.2010	Defer Date:07.12.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 07.12.2010.			

97	Case No.:6/25/81-ALC2/2010	Party Name:C & S ELECTRIC LIMITED	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00180/AM11/	RLA File :05/23/040/00163/AM11/	Lic.No/Date:0510272720 14.09.2010	Defer Date:07.12.2010
	Decision : The committee observed that the case is under examination of DHI The case stands deferred and to be re-listed on 07.12.2010.			

98	Case No.:7/25/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00181/AM11/	RLA File :07/24/040/00231/AM11/	Lic.No/Date:0710074166 14.09.2010	Defer Date:07.12.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 07.12.2010.			

99	Case No.:8/25/81-ALC2/2010	Party Name:ALCAN COMPOSITES INDIA PVT. LTD.	Meet No/Date:30/81-ALC2/2010 26.10.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00182/AM11/	RLA File :03/94/040/00295/AM11/	Lic.No/Date:0310592358 15.09.2010	Defer Date:07.12.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 07.12.2010.			

PART – AR –DEFERRED

S. No. 174

Case No. AR-45	M/S MID India Power & Steel Ltd.
Meeting No. 30/81	F.No.01/81/162/00400/AM109/DES-II
Dated: 26.10.2010	Advance License No.1110013812 dt.3-8-2006 & 1110013148 dt.6-4-2008

Decision : NC decided to send a reminder to PC-IV for comments. The case stands deferred and to be relisted on 07.12.2010.

S. No. 175

Case No. AR -7	M/s Penwalt Ltd., Mumbai
Meeting No. 30/81	Pt.F.No.01/81/162 /432/AM07/DES-II
Dated: 26.10.2010	Advance Licence No 0310389620 dt. 14-07-2006
	RLA F. No. 03/95/040/220/AM07

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 26.10.2010 as under:-

1. Project Authority in this case namely , M/s Jindal Power Limited have confirmed vide their letter dated 4/12/2009 that M/s Penwalt Ltd. had supplied a lot of other items to complete the various Chlorination Systems covered by the Advance Authorisation and that the total value of various Chlorination Systems was Rs. 2,80,25,000/-

2. In view of confirmation by the Project Authority, FOB value of exports may be revised from Rs. 82,69,173/- to Rs. 2,80,25,000/- and import items may be allowed as per GN-4 for Engineering Products
R/A may take suitable consequential action accordingly.

S. No. 176

Case No. AR -76	M/s. Indiana Gratings Pvt. Ltd. Mumbai
Meeting No. 30/81	F.No.01/80/162/AM10/DES-I /DES-II
Dated: 26.10.2010	Advance License No 0310177747 dt.10.01.2003
	RLA F.No. 03/24/41/00102/AM03

Decision :NC decided to forward the reply received from firm to DIPP for examination. The case stands deferred and to be relisted on 07.12.2010.

S. No. 177

Case No.AR -77	M/s. KDDL Ltd.
Meeting No. 30/81	F.No.01/81/50/0025/AM10/DES-II
Dated: 26.10.2010	Advance License No 0710064481 dt.04-05-2009
	RLA F.No.07/24/40/0024/AM10

Decision : NC decided to forward the case file to DIPP for examination. The case stands deferred and to be relisted on 07.12.2010.

S. No. 178

CASE NO. AR- 15	M/s. Adlec Systems Pvt. Ltd., Delhi.
Meeting No. 30/81	F.No.01/81/050/289/AM09/DES-II
Dated: 26.10.2010	Advance Licence No. 05100221997 dated 12.06.2008

Decision : NC decided to forward the reply received from firm to DHI for examination. The case stands deferred and to be relisted on 07.12.2010.

S. No. 179

CASE NO. AR- 38	M/s. Pranita Engineering Solutions Pvt. Ltd., Bangalore
Meeting No. 30/81	F.No.01/81/050/0388/AM09/DES-II
Dated: 26.10.2010	Advance Licence No. 0710059816 dated 15.09.2008
	RLA's F.No.07/24/40/0311/AM09

Decision : NC observed that reply of firm have not been received despite reminders, hence decided to send a final reminder to firm. The case stands deferred and to be re-listed on 07.12.2010.

PART – C –DEFERRED

Sl. No. 55

Case No. C-27	M/S Carborundum Universal Ltd., Hosur
Meeting No. 30/81	F.No.01/81/162/975/AM10/DES-II
Dated: 26.10.2010	

Decision: NC decided to send a letter to EEPC as per comments of DIPP. The case stands deferred and to be re-listed on 07.12.2010.

Sl. No. 56

Case No. C-28	M/S Welspun Gujarat Stahl Rohren Ltd., received through EEPC India, Kolkata
Meeting No. 30/81	F.No.01/81/162/660/AM10/DES-II
Dated: 26.10.2010	

Decision: NC decided to send reminder to EEPC for comments. The case stands deferred and to be re-listed on 07.12.2010.

S.NO. 57

Case No. C -3	M/s B. C .Instruments, Udyog Nagar through O/O The D.C(KFTZ),Gandhidham-Kutch
Meeting No. 30/81	F.No.01/81/162 /0033/AM10/DES-II
Dated: 26.10.2010	.

Decision : The committee observed that the case is under examination of DHI The case stands deferred and to be re-listed on 07.12.2010.
